

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 110
(IB)-2011(PB)/2019

IN THE MATTER OF:

Vandana Motors

.... Applicant/petitioner

Vs.

On-Dot Courier and Cargo Ltd.

.... Respondent

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

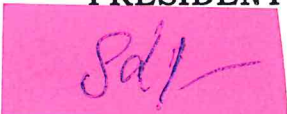
For the Respondent:

ORDER

On the last date of hearing i.e. 31.10.2019, a period of ten days was granted as a last opportunity to file reply. However, reply has not been filed and it is stated that the reply shall be filed during the course of the day with a copy in advance to the counsel for the petitioner. Let reply be filed during the course of the day with a copy in advance to the counsel for the petitioner. However, the same shall be subject to the payment of Rs. 10,000/- as cost payable to the petitioner.

List for arguments on 05.12.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)